
The Advocates Act, 1961:- The Parliament of India enacted the Advocates Act, 1961 w.e.f. 19.05.1961 to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an All India Bar.


2. Till 01.12.2016 the Law Commission of India has submitted total 263 Reports out of which 262 Reports have been laid before both the Houses of the Parliament. Since Report No. 263 was recently submitted by the Law Commission on 17.10.2016, it will be laid in the Parliament in due course. All the Reports received up to December, 2016 have also been promptly forwarded to the concerned Ministries/Departments for their examination/implementation.

3. The Implementation Cell, in pursuance of the recommendations of the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law & Justice, since 2005 has been continuously laying Annual statement reflecting the status of pending Law Commission Reports before both the Houses of the Parliament. The last of such Statement (12th Statement) was laid on the Table of both the Houses of Parliament (in Lok Sabha on 07.12.2016 and Rajya Sabha on 09.12.2016).

RIGHT TO INFORMATION ACT, 2005

Under Right to Information Act, 2005, the number of receipts and 1st & 2nd appeals before the Appellate Officer & Central Information Commission from April, 2015 to 31st March, 2016 dealt in this Department are as under :-

(A) Total Receipts 1664
(B) First Appeals 64
(C) Second Appeals 51
Total request received online: 3398